

ITEM NO.1

COURT NO.11

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No(s). 19366-19369/2023

[Arising out of impugned final judgment and order dated 11-05-2023 in WP No. 19570/2022 11-05-2023 in WP No. 19561/2022 11-05-2023 in WP No. 20119/2022 11-05-2023 in WP No. 20120/2022 passed by the High Court of Karnataka at Bengaluru]

DIRECTORATE GENERAL OF GOODS AND SERVICES TAX  
INTELLIGENCE (HQS) & ORS.

Petitioner(s)

VERSUS

GAMESKRAFT TECHNOLOGIES PRIVATE LIMITED & ORS.

Respondent(s)

[TO BE TAKEN UP AS FIRST ITEM ON THE BOARD]

IA No. 5466/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 177433/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 76728/2024 - INTERVENTION APPLICATION

IA No. 153914/2024 - INTERVENTION/IMPLEADMENT

IA No. 173396/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 167436/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 194982/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 11298/2025 - STAY APPLICATION

WITH

W.P.(C) No. 1374/2023 (X)

FOR

FOR EX-PARTE STAY ON IA 254930/2023

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 260848/2023

IA No. 254930/2023 - EX-PARTE STAY

IA No. 260848/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

W.P.(C) No. 1384/2023 (X)

FOR

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 260847/2023

IA No. 260847/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

W.P.(C) No. 268/2024 (X)

FOR STAY APPLICATION ON IA 6832/2025

IA No. 6832/2025 - STAY APPLICATION

T.C.(C) No. 24/2024 (III)

FOR ADMISSION

T.C.(C) No. 25/2024 (III)  
FOR ADMISSION

T.C.(C) No. 26/2024 (III)  
FOR ADMISSION

W.P.(C) No. 300/2024 (X)  
FOR ADMISSION

T.C.(C) No. 27/2024 (III-A)  
FOR ADMISSION

T.C.(C) No. 29/2024 (III)  
W.P.(C) No. 350/2024 (X)  
FOR

FOR STAY APPLICATION ON IA 126042/2024

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA  
146322/2024

IA No. 146322/2024 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

IA No. 126042/2024 - STAY APPLICATION

T.C.(C) No. 34/2024 (III)

T.C.(C) No. 35/2024 (III)

T.C.(C) No. 32/2024 (III)

T.C.(C) No. 30/2024 (III)

T.C.(C) No. 31/2024 (III)

T.C.(C) No. 33/2024 (III)

T.C.(C) No. 54/2024 (XIV-A)

FOR ADMISSION

T.C.(C) No. 36/2024 (IV-C)

W.P.(C) No. 378/2024 (X)

FOR

FOR EX-PARTE STAY ON IA 133018/2024

FOR STAY APPLICATION ON IA 6635/2025

IA No. 133018/2024 - EX-PARTE STAY

IA No. 6635/2025 - STAY APPLICATION

W.P.(C) No. 447/2024 (X)

FOR

FOR STAY APPLICATION ON IA 146408/2024

IA No. 146408/2024 - STAY APPLICATION

W.P.(C) No. 429/2024 (X)

FOR

FOR STAY APPLICATION ON IA 142072/2024

IA No. 142072/2024 - STAY APPLICATION

T.C.(C) No. 39/2024 (IV-A)

W.P.(C) No. 456/2024 (X)

FOR

FOR STAY APPLICATION ON IA 150586/2024

IA No. 150586/2024 - STAY APPLICATION

T.C.(C) No. 41/2024 (XVI)

FOR ADMISSION

T.C.(C) No. 40/2024 (XVI)

FOR ADMISSION

T.C.(C) No. 44/2024 (XV)

FOR ADMISSION

T.C.(C) No. 43/2024 (XV)

FOR ADMISSION

T.C. (C) No. 42/2024 (XV)  
 FOR ADMISSION  
 T.C. (C) No. 45/2024 (IV)  
 FOR ADMISSION  
 T.C. (C) No. 47/2024 (IV)  
 T.C. (C) No. 48/2024 (IV)  
 T.C. (C) No. 49/2024 (IV)  
 FOR ADMISSION  
 T.C. (C) No. 46/2024 (IV)  
 FOR ADMISSION  
 T.C. (C) No. 51/2024 (XIV-A)  
 .... FOR ADMISSION  
 T.C. (C) No. 53/2024 (XIV-A)  
 FOR ADMISSION  
 T.C. (C) No. 52/2024 (XIV-A)  
 FOR ADMISSION  
 W.P. (C) No. 545/2024 (X)  
 FOR  
 FOR STAY APPLICATION ON IA 195529/2024  
 IA No. 195529/2024 - STAY APPLICATION  
 W.P. (C) No. 605/2024 (X)  
 FOR  
 FOR STAY APPLICATION ON IA 216302/2024  
 IA No. 216302/2024 - STAY APPLICATION  
 W.P. (C) No. 568/2024 (X)  
 FOR  
 FOR STAY APPLICATION ON IA 201864/2024  
 IA No. 201864/2024 - STAY APPLICATION  
 W.P. (C) No. 541/2024 (X)  
 FOR  
 FOR STAY APPLICATION ON IA 195045/2024  
 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA  
 202455/2024  
 FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA  
 216871/2024  
 FOR EARLY HEARING APPLICATION ON IA 292494/2024  
 FOR STAY APPLICATION ON IA 295633/2024  
 FOR EXEMPTION FROM FILING O.T. ON IA 957/2025  
 IA No. 216871/2024 - CONDONATION OF DELAY IN FILING THE SPARE  
 COPIES  
 IA No. 292494/2024 - EARLY HEARING APPLICATION  
 IA No. 957/2025 - EXEMPTION FROM FILING O.T.  
 IA No. 202455/2024 - PERMISSION TO FILE ADDITIONAL  
 DOCUMENTS/FACTS/ANNEXURES  
 IA No. 195045/2024 - STAY APPLICATION  
 IA No. 295633/2024 - STAY APPLICATION  
 W.P. (C) No. 646/2024 (X)  
 [TO  
 FOR STAY APPLICATION ON IA 226539/2024  
 IA No. 226539/2024 - STAY APPLICATION  
 W.P. (C) No. 720/2024 (X)  
 FOR ADMISSION  
 W.P. (C) No. 858/2024 (X)

FOR

FOR STAY APPLICATION ON IA 298188/2024

FOR EXEMPTION FROM FILING O.T. ON IA 298189/2024

FOR impleading party ON IA 2285/2025

FOR INTERVENTION/IMPLEADMENT ON IA 2285/2025

IA No. 298189/2024 - EXEMPTION FROM FILING O.T.

IA No. 2285/2025 - INTERVENTION/IMPLEADMENT

IA No. 298188/2024 - STAY APPLICATION

W.P.(C) No. 50/2025 (X)

IA No. 18961/2025 - GRANT OF INTERIM RELIEF

W.P.(C) No. 51/2025 (X)

IA No. 18980/2025 - GRANT OF INTERIM RELIEF

W.P.(C) No. 52/2025 (X)

IA No. 19046/2025 - GRANT OF INTERIM RELIEF

W.P.(C) No. 217/2025 (X)

FOR ADMISSION

Date : 08-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

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Mr. Prastut Mahesh Dalvi, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. We understood that the matters are to be heard today.
2. However, the learned counsel appearing for the parties pointed out that the matters have been kept today only for the purpose of issuing appropriate directions.
3. As such, no further directions are required to be issued. Everything is on record including the written submissions of the parties etc.
4. In such circumstances let this batch of matters come up for final hearing on 5-5-2025. We shall start with the hearing of these matters from the second session onwards and shall conclude it in any circumstances by 9-5-2025.



5. All the learned counsel are requested to fix the time line of their respective submissions.
6. At this stage, the learned counsel appearing for the petitioner in Transferred Case (C) No.49/2024 prays that his application for amendment may be allowed.
7. In view of the aforesaid, the IA No.83508/2025 is allowed.
8. The learned counsel appearing for the petitioners submits that although the Transfer Petitions were allowed by this Court vide Order dated 18-3-2025, the said petitions have not been listed today.
9. In view of the aforesaid, the Registry is directed to expedite calling for the entire record pertaining to the cases pending before the different High Courts.
10. List the matters on 5-5-2025.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)